

The Property is butted and bounded: North: Trimurti Apartment, South: Flat 3(A) & 3(B), East: Municipal Lane, West: Stair Case, Lift & Common Lobby.
NB: The possession notice has already been sent to the borrower/guarantor by speed post. In case, the borrower/guarantor has not received the same, then this notice may be treated as a substituted mode of service.
Date: 08.12.2023, Place: Malda
Authorized Officer, State Bank of India

Passage.

Date : 12.12.2023
Place : Kolkata

Authorised Officer
Canara Bank

बैंक ऑफ इंडिया
Bank of India
Relationship Beyond Banking.

BANK OF INDIA
BARASAT ZONAL OFFICE
ASSET RECOVERY DEPARTMENT
2nd floor, DD-2, Salt Lake, Sector 1,
Bidhan Nagar, Kolkata - 700064

Ref. No. : BRN/SARFAESI/23-24/1 Dated: 22.11.2023

From:
Bank of India:
Baranagar Branch,
At Dutta Villa, 39, Baghajatin Road, Baranagar, Kol-700036
To,
Uday Bhaskar Battina
Balaji Apartment,
9/1, Kali Charan Ghosh Road, Ps-Baranagar, Po-Sinthee, Kolkata-700050
Sir,

NOTICE U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

At the request made by you, the Bank has granted to you credit facility aggregating to an amount of Rs.26,55,000/-. We give hereunder details of credit facility granted by us and the outstanding dues thereunder as on the date of this notice:-

Nature of Facility	Sanctioned Limit	Outstanding dues
(a) Housing Loan	Rs.26,55,000/-	Rs.26,29,642.19

- The aforesaid credit facilities granted by the Bank are secured by the following assets/securities (particulars of properties/assets charged to Bank):-
(a) Equitable Mortgage of Immovable property by deposit of title deed no I-6966/2019 dated 05-08-2019 in the names of Mr. Uday Bhaskar Battina comprising of one residential Flat being Flat No-3A at "Balaji Apartment" on the 3rd Floor of G+3 storied Building with covered car parking space at ground floor situated on the premises no 9/1, Kali Charan Ghosh Road, in Tozi No- 1298/2833, Dag No- 668, 669, 670, 671 & 672, LR Dag No- 2392, Khatian No. 152 & 153, LR Khatian No: 1947(Sushil Kanta) now LR Khatian No. 2478, 2477, 2475, 2476, 2480 & 2479, Holding No: 11, Ward No 21, JL No 08, Mouza; Nainan P.S Baranagar, Baranagar Municipality, Under A.D.S.R. Cossipore Durum Pin: 700050.
- As you have defaulted in repayment of your dues to the Bank under the said credit facilities, we have classified your account as **Non-Performing Asset with effect from 01.10.2023** in accordance with the directions/guidelines issued by the Reserve Bank of India.
- For the reasons stated above, we hereby give you notice under Section 13(2) of the above noted Act and call upon you to discharge in full your liabilities by paying to the Bank sum of **Rs.26,29,642.19 (contractual dues upto the date of notice)** with further interest thereon @ 8.95% p.a. compounded with monthly rests, and all costs, charges and expenses incurred by the Bank, till repayment by you within a period of 60 days from the date of this notice, failing which please note that we will entirely at your risks as to costs and consequences exercise the powers vested with the Bank under Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above.
- While we call upon you to discharge your liability as above by payment of the entire dues to the Bank together with applicable interest, all costs, charges and expenses incurred by the Bank till repayment and redeem the secured assets, within the period mentioned above, please take important note that as per section 13(8) of the SARFAESI Act, the right of redemption of secured assets will be available to you only till the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.
- The amounts realized from exercising the powers mentioned above, will firstly be applied in payment of all costs, charges and expenses which are incurred by us and/or any expenses incidental thereto, and secondly in discharge of the Bank's dues as mentioned above with contractual interest from the date of this notice till the date of actual realisation and the residue of the money, if any, after the Bank's entire dues (including under any of your other dues to the Bank whether as borrower or guarantor) are fully recovered, shall be paid to you.
- If the said dues are not fully recovered from the proceeds realised in the course of exercise of the said powers against the secured assets, we reserve our right to proceed against you and your other assets including by filing legal/recovery actions before Debts Recovery Tribunal/Courts, for recovery of the balance amount due along with all costs etc. incidental thereto from you.
- Please take note that as per Sub-section (13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring or creating any encumbrances on the aforesaid secured assets whether by way of sale, lease, license, gift, mortgage or otherwise.
- The undersigned is a duly authorised officer of the Bank to issue this notice and exercise powers under Section 13 of aforesaid Act.
- Needless to mention that this notice is addressed to you without prejudice to any other right or remedy available to the Bank.

Place: Kolkata
Date : 22.11.2023
Sd/- Chief Manager & Authorised Officer
Bank of India

FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
KLASS TRADERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Person	Klass Traders Private Limited
2. Date of incorporation of Corporate Person	01/03/1988
3. Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Person	U26931WB1988PTC043886
5. Address of the registered office and principal office (if any) of Corporate Person	309 Todi Chambers, 2 Lal Bazar Street, Kolkata - 700001
6. Liquidation commencement date of Corporate Person	12/12/2023
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Pranab Kumar Chakrabarty Address: 72/9, Saikh Para Lane, Howrah - 711103; E-mail Address: pranabchakrabartykpc@yahoo.com Telephone Number: 9432677017 Registration Number:- IBB/PA-003/IP-N00088/2017-18/10826
8. Last date for submission of claims	11/01/2024

Notice is hereby given that the Klass Traders Private Limited has commenced voluntary liquidation on **12th December, 2023**.

The stakeholders of Klass Traders Private Limited are hereby called upon to submit a proof of their claims, on or before **11th January, 2024** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Signature of Liquidator : Sd/-
Name of the Liquidator : Mr. Pranab Kumar Chakrabarty
IBBI Registration No. : IBB/PA-003/IP-N00088/2017-18/10826
AFA No. : AA3/10826/02/290124/300867
Valid till : 29.01.2024
Date : 12/12/2023
Place : Kolkata

FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
MOUNTVIEW VINIMAY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Person	Mountview Vinimay Private Limited
2. Date of incorporation of Corporate Person	28/01/2008
3. Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Person	U51109WB2008PTC122128
5. Address of the registered office and principal office (if any) of Corporate Person	2/1C Sevak Baidya Street, Kolkata 700029
6. Liquidation commencement date of Corporate Person	12th December, 2023
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Pranab Kumar Chakrabarty Address: 72/9, Saikh Para Lane, Howrah - 711103; E-mail Address: pranabchakrabartykpc@yahoo.com Telephone Number: 9432677017 Registration Number:- IBB/PA-003/IP-N00088/2017-18/10826
8. Last date for submission of claims	11/01/2024

Notice is hereby given that the Mountview Vinimay Private Limited has commenced voluntary liquidation on **12th December, 2023**.

The stakeholders of Mountview Vinimay Private Limited are hereby called upon to submit a proof of their claims, on or before **11th January, 2024** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Signature of Liquidator : Sd/-
Name of the Liquidator : Mr. Pranab Kumar Chakrabarty
IBBI Registration No. : IBB/PA-003/IP-N00088/2017-18/10826
AFA No. : AA3/10826/02/290124/300867
AFA valid till : 29.01.2024
Date : 12/12/2023
Place : Kolkata

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